

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO./ 133/91
T.A. NO.

DATE OF DECISION 22/8/1996

Chunialal Hirabhai _____ Petitioner

Mr. V. S. Mehta _____ Advocate for the Petitioner (s)

Versus

Union of India & ors. _____ Respondent

Mr. A. S. Kothari _____ Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan Member (A)

The Hon'ble Mr. T. N. Bhat Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N

Chunialal Hirabhai
c/o Hirabhai Solanki,
Opp. Nirali Hospital,
Himatnagar (Sabarkantha Dist)
Gujarat State

Applicant

Advocate Mr. V. S. Mehta

versus

1. Union of India, Through :
General Manager,
W.Rly. Churchgate,
Bombay.
2. Divisional Commercial Supdt. (EST)
Rajkot Division, W.Rly.,
Divisional Office,
Kothi Compound, Rajkot.
3. Divisional Commercial Supdt.,
Rajkot Division, W.Rly.,
Divisional office,
Kothi Compound, Rajkot.
4. Divisional Railway Manager,
W.Rly., Rajkot Division,
Rajkot.
5. Station Supdt.,
Himatnagar, W.Rly.,
Railway Station,
Himatnagar.

Respondents

Advocate Mr. A. S. Kothari

ORAL ORDER

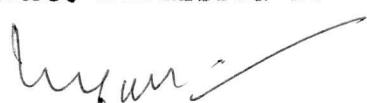
O.A.133/91

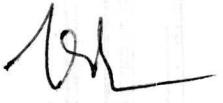
Date: 22/8/96

Per Hon'ble Mr. V. Radhakrishnan

Member (A)

Neither the applicant nor his counsel
present. Dismissed for default.


(T.N. Bhat)
Member (J)


(V. Radhakrishnan)
Member (A)